

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. NO. 1014/95

(12)

New Delhi, this the 15th day of July, 1996

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri R.K. Airi,
s/o late Shri B.N. Airi,
r/o B-16, Vivek Vihar-II,
Delhi. ... Applicant

By Advocate: None even on second call

Vs.

1. Union of India
through
Director of Estates,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.
2. The Director (EBA Section),
President Secretariat,
Rashtrapati Bhawan,
New Delhi.
3. Executive Engineer,
PWD(I), NCT,
Asaf Ali Road 4/20,
New Delhi. ... Respondents.

By Advocate: S/ Shri B.Lall and B.S. Punj, proxy counsel
for Shri M.M. Sudan, counsel for respondents.

O R D E R (ORAL)

The legal representatives of the deceased applicant
have not filed M.A. for bringing them on record in pursuance
of the Tribunal's order dated 30.5.96. The original
applicant Shri R.K. Airi has passed away on 11.2.96.

PS

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2. Rule 18 of the CAT (Procedure) Rules, 1987 provides that in the case of death of a party during the pendency of the proceedings before the Tribunal, the legal representatives of the deceased party may apply within 90 days of the day of such death for being brought on record as necessary parties. Sub-rule (2) of this rule provides that where no application is received from the legal representatives within the period specified in sub-rule (1), the proceedings against the deceased party shall abate.

since

3. In the facts and circumstances, the applicant has ~~since~~ expired on 11.2.96 and no M.A. has been filed so far by the legal representatives for bringing on record their names as necessary parties, and having regard to the provisions of Rule 18 of the CAT (Procedure) Rules, 1987, this O.A. has abated and is accordingly dismissed.

No order as to costs.

Lakshmi Swaminathan
(SMT. LAKSHMI SWAMINATHAN)
MEMBER(J)

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